C.C.P. 2491/93 In O.A No. 535/93

Dt. 20.02.2001

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman. Hon'ble Mr. S. Dayal, Member- A.

We have heard Sri R.K. Nigam, learned counsel for the applicants and Sri Rakesh Tewari, learned counsel for the respondents. As the O.A has been disposed of and the applicants have not been found entitled for any relief, we do not find that any contempt is made against the respondents. C.C.P. is rejected. Notices issued to the respondents are discharged.

Member - A

Vice-Chairman.

/Anand/